

Daily Status

City Sessions Court, Mumbai
In the court of :COURT 26 ADDL SESSIONS JUDGE
CNR Number :MHCC020159052016
Case Number :SPL.CASE/0100001/2016

National Investigation Agency, Mumbai. **versus** Pragyasingh Chandrapalsingh Thakur @ Swami Purna
Chtnanand Giri a/w Ors.

Date : 08-04-2024

Business

: SPP Avinash Rasal and SPP Anushree Rasal for NIA are present. PSI Chorge and PI Akhilesh Singh for NIA are present. Accused no. 5 is present in person. Adv. Maggu for accused no. 1 is present. Adv. Sanket Kolapte i/b Adv. J.P. Mishra for accused no. 1 and 6 is present. Adv. Babar h/f Adv. Phadke for accused no. 9 is present. Adv. Anoop Kumar Pal i/b Adv. Salsingikar for accused no. 11 is present. Adv. Mrunal Bhide i/b Adv. Pasbola for accused no. 4 is present. Exh.9597, 9598, 9600, 9602 - Exemption applications filed by advocates for accused no. 6, 9, 11, 4. Taken on record. Order - Exemptions of accused no.6, 9, 11, 4 are granted for today only. Exh.9599 - Exemption application filed for accused no. 10 by clerk of advocate for accused no.10. Order - Exemption of accused no. 10 is granted for today only. Exh.9601 - NIA officer Shri Chorge has filed the compliance report of the order passed below Exhibit-9581. Order - The report depicts that, he himself has visited to Sarvottam Hospital Bhopal(M.P.) and informed the concerned doctor about the order passed by this court. The medical certificate annexed with compliance report depicts that, doctor Chaurasiya visited the house of accused on 30.03.2024 and verified her health condition. He has also advice to take a rest as mentioned in the certificate issued by Sarvottam Hospital. Considering the aforesaid report, it can be said that accused no. 1 is ill and doctor has advice her to take bed rest. If any further information pertaining to health of accused no.1 is received by NIA, they should immediately report/inform to the court. Authenticated copy of roznama be provided to NIA. Exh.9596 - Exemption application filed by advocate for accused no.1 Taken on record. Order - Perused the application. Heard Ld. Advocate for accused no. 1 and SPP for NIA. Accused no. 1 to remain present on 20.04.2024 and onwards for her statement without fail. Ld. Advocate for accused no. 1 to take a note of it and inform their client accordingly. In terms of above the exemption application is allowed for today only. Work of preparation of statement u/s 313 of Cr.P.C. is going on. Court is busy in preparation of statement u/s 313 of Cr.P. C. Matter is adjourned to 10.04.2024 for preparation of statement u/s 313 of Cr.P.C. Special Judge

Next Purpose : STATEMENT US 313 CR.P.C.

Next Hearing Date : 10-04-2024

COURT 26 ADDL SESSIONS JUDGE